

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-87/1998/1028/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Imtiaz Ali,
District and Sessions Judge,
Goalpara.

Dated Guwahati, the th 25 February, 2022.

Sub:- **Casual leave.**

Ref:- Your letter No. DJG/872 Dated at Goalpara the 23rd February, 2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 28.02.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 25.02.2022, after Court hours till the morning of 02.03.2022**, has been granted. The Additional District & Sessions Judge, Goalpara and in his absence the next senior most Judicial officer shall remain in charge of the Court and office of the District & Sessions Judge, Goalpara in your absence.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-87/1998/1029/A, dated , 25-02-2022
Copy to:

1. ✓ The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

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